

## Vijayalaxmi @ Roopa V. Shenoy & Anr Vs National Insurance Co. Ltd. & Ors

**Court:** Supreme Court Of India

**Date of Decision:** Feb. 11, 2025

**Hon'ble Judges:** Sanjay Karol, J; Manmohan, J

**Bench:** Division Bench

**Advocate:** Manjunath Meled, Vijayalaxmi Udupudi, Ganesh Kumar R., Manu Luv Shahalia, Manjeet Chawla, Manek Sharma, Abid Ali

**Final Decision:** Allowed

### Judgement

Compensation Heads, Amount Awarded, In Accordance with:

Yearly Income, "Rs. 1,98,192/-", "National Insurance

Co. Ltd.

v. Pranay Sethi

(2017) 16 SCC 680

Para 42, 52 & 59

Future  $\bar{A}, \bar{A}, \bar{A}, \bar{A}, \bar{A}, \bar{A}, \bar{A}, \bar{A}, \bar{A}, \bar{A}$ ,

Prospects (25%) (Age being 47)", "1,98,192 + 49,548 = Rs.2,47,740/-",

Deduction (1/3), "2,47,740  $\bar{A}$ â, -" 82,580 =

Rs.1,65,160/-",

Multiplier (13), "1,65,160 X 13 = Rs.21,47,080/-",

Medical Expenses, "Rs.1,73,100/-",

Loss of Estate, "Rs.18,150/-",

Loss of Funeral Expenses, "Rs.18,150/-",

Loss of Consortium, "48,400 + 48,400",

Total, "Rs. 24,53,280/-",